

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

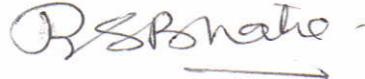

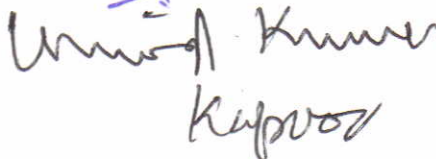
**C. P. NO. 69/2003**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016**

**NAME OF THE COMPANY:** Vijay Khanna & Ors. V/s. M/s V.K. Kapoor Associates Pvt. Ltd. & Ors.


**SECTION OF THE COMPANIES ACT:** 634A

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	R S BHATIA	PCS	R <sub>1</sub>	
2	V. HARI PILLAI	Adv	Per	
3	V K Kapoor	R <sub>2</sub>	R <sub>2</sub>	

**ORDER**

A request for adjournment is being made by Practicing Company Secretary representing the respondent on the ground that talks of settlement are being initiated. This is the last opportunity being granted to the parties.

2. To come up on 20.09.2016.

  
(Ina Malhotra)  
Member Judicial